

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION No. 306
TO BE ANSWERED ON FRIDAY, THE 3RD FEBRUARY, 2023.**

Uniform Civil Code

306. SHRI HIBI EDEN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a need for uniform civil code has been felt in the country and if so, the details thereof and the reasons therefor;
- (b) whether the Law Commission has submitted any report to the Government regarding the Uniform Civil Code in the country, if so, the details thereof; and
- (c) whether the Government has taken any steps in the direction of introducing a law/bill to bring uniform civil code in the country, if so, the details thereof and if not, the reasons therefor?

A N S W E R

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (c) Article 44 of the Constitution provides that the State shall endeavour to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter, the Government had requested the 21st Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendations thereon. The term of the 21st Law Commission ended on 31st August, 2018. The matter may be taken up by the 22nd Law Commission for its consideration.
